

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 11 of 2021**

**IN**

**Company Appeal (AT) (Ins.) No. 599 of 2020**

**In the matter of:**

**Ketan Anant Raj & Anr.**

**....Appellants**

**Vs.**

**Dhanshyam Kantilal Patel  
Liquidator of Krishnai  
Hospital Pvt. Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Ketan Raj (party in person), Mr. Mohit D ram & Mr. Vijay Kumar, Advocates.**

**For Respondents: Amey Hadwale & Mr. Dhanshyam Patel (Liquidator), for R-1.**

**Ms. Vidhi N Sharda, Ms. Madhavi Nallurai & Mr. Sunil Joshi (RNS Bank), for R-2.**

**ORDER**  
**(Virtual Mode)**

**13.04.2021:** Pursuant to Order dated 19.03.2021 Learned Counsel for the Appellant No. 1 had filed Additional Affidavit with a prayer to make necessary addition in their pleadings. The Additional Affidavit was filed on 31.03.2021.

Learned Counsel for the Respondent No. 2/ Rajkot Nagrik Sahakari Bank is present.

Learned Counsel for the Appellant Mr. Mohit D Ram submitted that he is no longer in this case. He further submitted that Learned Counsel for the Appellant No. 1 Mr. Raajul Ketan Raj has been tested COVID-19 positive and is in bad health. He prays for some time so that the Learned Counsel may make an alternative arrangement for hiring a Counsel. Prayer allowed. Two weeks' time is granted to engage a new Counsel in this case.

Learned Counsel for Respondent No. 1/ Dhanshyam Kantilal Patel (Liquidator of Krishnai Hospital Private Limited) submitted that he had filed the hard copy of the Reply to the Additional Affidavit filed on behalf of the Learned Counsel for the Appellant No. 1 on 12.04.2021. As COVID-19 protocols still in operation, all documents which are filed before this Tribunal is to be put in the sanitization process for 48 hours.

Office of the Registry is directed to place the hard copy of the Reply Affidavit filed on behalf of the Learned Counsel for the Respondent No. 1 to the Additional Affidavit which was filed on behalf of the Learned Counsel for the Appellant No. 1 on the next date of hearing.

Learned Counsel for the Respondent No. 2/ Rajkot Nagrik Sahakari Bank submitted that the Bank has got a buyer of the property in question and further submitted that the Learned Counsel for the Appellant are using tactics in the matter.

List this matter for **'Hearing'** on **20<sup>th</sup> May, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*Sim/nn*